# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38. Dated: 31 JAN 1994

APPLICATION NO(s) 24 of 1993.

MPPLICANTS: U. Ravichandra

RESPONDENTS: Chief Gen. Manager, Karnataka Telecom, E'lore and Ors.

TO.

- 1. Sri.M.Raghavendra Achar,
  Advocate,No.1074&1075,
  4th Cross,Sreenivasanagar
  II Phase,Banashankari-I Stage,
  Bangalore-50.
- The Chief General Manager, Katnataka Telecom Circle, No. 1, Old Madras Road. Ulsoor, Bangalore-8.
- 3. Sri.M.S.Padmarajaiah, Sr.C.G.S.C., High Court Eldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 12-01-1994.

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DEPUTY REGISTRAR JUDICIAL BRANCHES.

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## CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

#### ORIGINAL APPLICATION NUMBER 24 OF 1993

WEDNESDAY THIS THE 12TH DAY OF JANUARY, 1994.

Mr.Justice P.K.Shyamsundar, ... Vice-Chairman.
Mr T.V.Ramanan, ... Member(A)

U.Ravichandra, S/o Chinnappa, Aged about 24 years, O/o the Assistant Engineer, Telecom (Gr.), Siruguppa Division, Siruguppa.

.. Applicant.

(By Advocate Shri M.Raghavendrachar)

v.

- 1. The Chief General Manager, Maruthi Complex, Bangalore-9.
- 2. The District Telecom Engineer, Bellary Division, Bellary.
- 3. The Assistant Engineer, Telecom, Siruppa Exchange, Siruguppa.

.. Respondents.

(By Standing Counsel Shri M.S.Padmarajaiah)

### ORDER

#### Mr.Justice P.K.Shyamsundar, Vice-Chairman:-

After having heard both sides, we think it appropriate to direct the department to consider the applicant's case for according temporary status in terms of Rules which ever is attracted. The department will if so advised examine the issue relating to tampering of the records to create favourable evidence in favour of the applicant. All that we should do is to direct the department to consider the question of grant of temporary status to the applicant in accordance with the Rules. With these observations this application stands disposed off at the stage of admission.

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MEMBER(A)

VICE-CHAIRMAN.